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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 279 OF 2010**  
CUTTACK, THIS THE 20<sup>th</sup> DAY OF May, 2010

CORAM :

HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN  
&  
HON'BLE MR. C.R.MOHAPATRA, MEMBER(A)

Sushil Kumar Pattnaik, Aged about 55 years, S/o Sri H.K.Pattnaik, At present working as Station Director, Doordarshan Kendra, Sambalpur (Orissa).

.....Applicant

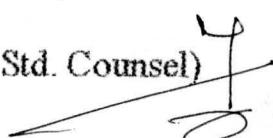
Advocate(s) for the Applicant- M/s. C.A.Rao, P.Pradhan,  
S.K.Pradhan, J.Nayak,  
S.K.Bhera

**VERSUS**

1. Union of India, through the Secretary, Ministry of I & B, Government of India, Sastri Bhawan, New Delhi.
2. Director General, Doordarshan, Mandi House, New Delhi.

..... Respondents

Advocate for the Respondents – Mr. P.R.J.Dash (Ld. Adl. Std. Counsel)



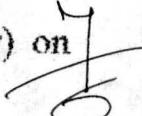
## ORDER (Oral)

SHRI M.R.MOHANTY, VICE-CHAIRMAN:

A Draft Seniority List of the Officers in Senior Time Scale (Rs. 15,600-39,100) of Doordarshan Programme Production Cadre of IB (P) S, as on 28.02.2010, was asked to be circulated vide Office Memorandum Dated 15.03.2010 of Prasar Bharati (Broadcasting Corporation of India/Directorate General of Doordarshan) under the signature of the Deputy Director (Admn.) requiring the Heads of the Doordarshan Kendras/Offices to act as under:-

“2. Heads of the Doordarshan Kendras/Officers may circulate this list amongst the officers of the cadre at the Kendra concerned and objections, if any, received may be forwarded to this Directorate before 20<sup>th</sup> March, 2010. In case no objection received within the prescribed time limit this seniority list will be treated as final seniority list in the grade.”

Thus, by Circular Dated 15.03.2010, objections were invited. Objections were asked to be submitted by 20.03.2010. It is seen from Annexure-4 at page-11 of the Original Application that Office Memorandum Dated 15.03.2010 was received in the Office (at Sambalpur) on



22.03.2010 i.e. after the date fixed for submission of objections.

2. It is the case of the Applicant that, in the Seniority List in question, his position has not been placed properly. In the peculiar circumstances noted above, he has not been able to put-up his objections to the Draft Seniority List in question. Pointing out his grievances, the Applicant has approached this Tribunal with the present Original Application filed (on 07.05.2010) Under Section 19 of the Administrative Tribunals Act, 1985; wherein he has prayed as under:

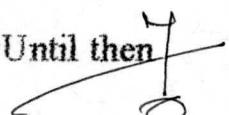
"(a) Direct the Respondents to correctly reflect the position of the Applicant in the seniority list of JTS & STS cadre and grant all arrear pay and allowances to the Applicant fro the date of promotion/joining under the JTS & STS cadre.

(b) Direct the authorities to consider and promote the Applicant to the next promotional post with all consequential benefits as per the correct date of promotion/joining under the JTS & STS cadre post.

(c) Issue any other relief(s) in favour of the Applicant which would render complete justice and afford him full relief in the facts and circumstances of the present case."

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3. Having heard Mr. P. Pradhan, Ld. Counsel for the Applicant, and Mr. P.R.J.Dash, Ld. Additional Standing Counsel for the Govt. of India (to whom a copy of this Original Application has already been supplied) and upon perusal of the materials placed on record, we hereby dispose of this case, by remitting the matter to the Respondents; who should treat the copies of this Original Application to be the representation of the Applicant (directed against the Draft Seniority List in question), consider his grievances raised therein and pass a reasoned order (if necessary, by correctly placing the name etc. of the Applicant in the Seniority List) within 60 days of receipt of a copy of this order, under intimation to the Applicant. Applicant shall remain free to put-up his representation (directed against the Draft Seniority List in question) before the Respondents by end of May 2010 and, if any such representation is made by end of May 2010, then Respondents should take the same into consideration (notwithstanding the fact that the same has been submitted after 20.03.2010) and pass a reasoned order within 60 days of receipt of a copy of this order. Until then



none from the Seniority List in question should be given any promotion.

4. Send copies of this order to the Applicant and to the Respondents (along with copies of this O.A.) by Registered Post.

5. Free copies of this order be supplied to the Ld. Counsel appearing for the parties.

MEMBER (A)

VICE-CHAIRMAN

*Yohanty*  
20.05.10